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* [15 Transferred to the 1th April, 1971.]

IVrittem Answers

APPHCAT,ONS F')R INDUSTRIAL LICENCES

*16. SHR1 JAGD1SH PRASAD MATHUR: Will the Minister of IN-DUSTRIAL DEVELOPMENT AND INTERNAL TRADE be pleased to state:

(a) what is the number of applications for indus rial licences from large industrial houses for substantial expansion of exis ing units or for setting up of new units, which are pending clearance by (overnment;

(b) what are the names of the applicants and the relevant projects and also the invest ment involved in each case; and

(c) the dates, in each case, from which the application are pending?

THE MINIS PER OF INDUSTRIAL DEVELOPMENT (SHRI MOINUL HAOUE CHOUDHURY): (a) to (c) Out of the apr lications received up to 28th February 1971, from the companies belonging to or controlled by the 20 larger i, lustrial houses for grant of industrial licences for setting up of new industi ial undertakings or for substantial effecting expansion, 119 applications a e pending disposal. Of these, 22 a plications relate to the period upto em 1969 while 71 applications relate to 1970 and 27 to 1971 (upto 28th Foruary). Information, classifying the pendancy separately in terms of largi industrial houses, as classified by t le Industrial Licensing Policy Inquiry Committee, is not usually mentio ed at present. Details of applications on which decisions are yet to be taken by the Government are not normally] ublicised. ^

ELE(TOR ALJROLLS

•17. SHRI K. SUNDARAM: SHRI . AGD1SH PRASAD MATHUR:

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

(a) whether Government's attention has been drawn to a Press report appearing in Hindustan Times dated the 16th January, 1971 highlighting the faulty survey conducted by the electoral office with the help of teachers such as exclusion of several areas at the time of electroal survey, deletion from and making of bogus entries in the existing electoral lists; and

(b) if so, what steps have been taken by Government to rectify the position and whether the electoral lists were brought up-to-date and fool-proof before the mid-term elections were held?

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE):

(a) Yes, Sir.

(b) There were several complaints regarding the correctress of the electoral rolls which were finally published on 15-1-1970. As and when these complaints were received, the Commission directed the Chief Electoral Officer, Delhi to carry out a special revision of the concerned parts of the electoral rolls so as to make them as accurate and up-to-date as possible.

Immediately after the dissolution of the Fourth Lok Sabha, the Commission issued two Press notes on 29-12-70 and 14-1-71 informing the public that all eligible persons who had completed the age of 21 years on or before 1-1-70 and possessed the other qualifications required for registration in the elecotral rolls, but who did not find their names entered in the existing electoral rolls, should apply immediately to the Electoral Registration Officers concerned for the inclusion of their names. All such applications which were received upto 5 p.m. on 18-1-71 were enquired into and disposed of. The applications received after that date could not be disposed of before the last date for filing nominations in the General Election and had, therefore, to be kept over till the election was over.

It would be seen that the Commission with the help of the Chief Electrol